

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 314 OF 2017 &
IA NOS. 781 OF 2017 & 244 OF 2018

Dated: 3rd April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Diwakar Solar Projects Ltd.
Vs.

.... Appellant(s)

Central Electricity Regulatory Commission
& Ors..

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sakya Singha Choudhuri
Mr. Avijeet Lala
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Mr. Dhananjay Baijal
Mr. Nikhil Nayyar for R.1

Ms. Anushree Bardhan
Mr. Shubham Arya
Mr. Pulkit Agrwal
Mr. R. Mishra
Mr. Sanjiv Saxena for R-2

ORDER

(IA No. 244 of 2018 – for delay in filing rejoinder)

The learned counsel appearing for the Appellant submitted that, there is a delay of 57 days in filing rejoinder which has been explained satisfactorily in the accompanying application. The same may kindly be accepted and delay may kindly be condoned.

Submissions made by the learned counsel appearing for the Appellant, as stated above, placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and the reasoning given in the instant application explaining the delay of 57 days in filing rejoinder, we find it satisfactory as the sufficient cause has been made out. The

same is accepted and the delay in filing rejoinder is condoned. IA No. 244 of 2018 for delay in filing rejoinder is allowed.

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List this matter on 04.05.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

js/vt